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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 18th March, 2026*

+ CRL.M.C. 1993/2026

KARAMJEET & ORS.

.....Petitioner

Through: Ms. Nisha Sherawat and Mr. Mukesh
Kumar Solanki, Advocates along with
petitioners in person.

versus

THE STATE NCT OF DELHI AND ANR

.....Respondent

Through: Mr. Raj Kumar, APP with SI Rajesh.
Ms. Nisha Tokas, Advocate for R-2
along with the R-2

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No. 54/2019 dated 02.02.2019, registered at Police Station Najafgarh, for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. The marriage between complainant (respondent No.2 herein) and petitioner No.1 was solemnized on 20.02.2015, as per Hindu rites and ceremonies. There is no child born from such wedlock.
3. However, due to certain temperamental differences, they started living separately and on account of matrimonial discord, a complaint was lodged by respondent No.2, which resulted into registration of abovesaid FIR.
4. Charge-sheet has already been filed which was directed against four accused persons, one of whom has already expired. Charges are yet to be ascertained.



5. However, when the parties were referred to *Delhi Mediation Centre, Dwarka, Delhi*, on 11.11.2025, they came to amicable resolution of the matter and agreed to part ways in a graceful manner.
6. Respondent no. 2 is present in person and has been duly identified by her counsel as well as by Investigating Officer.
7. When asked, Respondent no. 2 reiterated the terms of settlement and submits that as per the terms of such settlement, there is already a decree of divorce of by mutual consent passed on 06.01.2026. She states that she has agreed to accept a sum of Rs. 10,00,000/- as full and final settlement *in lieu* of alimony, *istridhan*, maintenance for self (past, present and future) and has already received an amount of Rs. 8,00,000/-. The balance amount of Rs. 2,00,000/- has also been received by her today.
8. Respondent No.2 submits that she has entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and, therefore, she would have '*no objection*' if FIR in question is quashed.
9. Both the parties submit that they would comply with the terms and conditions as mentioned in the abovesaid settlement and other cases related to marriage in question would also be similarly got withdrawn/settled.
10. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.
11. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed



appropriate to quash the instant FIR.

12. Consequently, to secure the ends of justice, FIR No. 54/2019 dated 02.02.2019, registered at Police Station Najafgarh, for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, quashed subject to petitioners depositing total cost of Rs. 25,000/- with *District & Sessions Courts Employees Welfare Association (Account No. 38222714058 IFSC: SBIN0000726, Branch: Tis Hazari)* within four weeks from today. Proof of deposit of cost and original affidavits of the parties be submitted before the concerned learned Trial Court within further two weeks.

13. The petition stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

MARCH 18, 2026/sw/sa